

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1755
TO BE ANSWERED ON 28.12.2017**

REFORMS UNDER UDAY

1755. SHRI KALIKESH N. SINGH DEO:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the UDAY scheme has been successful in reducing financial losses of State DISCOMS;**
- (b) if so, the details thereof;**
- (c) the details of reforms undertaken by the participating DISCOMS including the reduction in AT&C losses and the quarterly tariff revision;**
- (d) whether the participating DISCOMS are now taking steps to fulfil their outstanding RPO requirements; and**
- (e) if so, the details thereof?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND
NEW & RENEWABLE ENERGY**

(SHRI R. K. SINGH)

(a) & (b) : As per the data furnished by the participating States of Ujwal DISCOM Assurance Yojana (UDAY), financial losses of UDAY states have reduced from Rs.51589.51 Crore in FY16 to Rs.34826.87 Crore in FY17.

(c) : As per the data submitted by States, the participating states have achieved an improvement of 1.00% in Aggregate Technical & Commercial (AT&C) losses and Rs.0.17 a Unit in the gap between Average Cost of Supply and Average Revenue Realized in FY 2017. Tariffs are determined by the respective State Electricity Regulatory Commission (SERC)/Joint Electricity Regulatory Commission (JERC), taking into consideration several parameters including cost of debt, power purchase costs, operation and maintenance costs, capital expenditure etc. As per information available, the states of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Haryana, Karnataka, Kerala, Madhya Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Sikkim, Uttar Pradesh and Uttarakhand have increased tariffs in the year 2017-18.

(d) & (e) : States have been regularly inviting bids for procuring renewable energy for meeting their Renewable Purchase Obligations (RPOs). The State Electricity Regulatory Commissions (SERCs) of the States of Bihar, Maharashtra, Punjab and Uttarakhand have invoked penal provisions for ensuring RPO compliance. Further, SERCs of Andhra Pradesh, Himachal Pradesh and Rajasthan have aligned the RPO trajectory as notified by Ministry of Power in July 2016.
